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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

OA NO. 995/93

G M KOLAMKAR

APPLICANT

v/s

Director General of Quality Assurance
(DGQA), New Delhi

Respondent

Coram: Hon. Shri Justice M S Deshpande, V.C.

Hon. Shri M Y Priolkar, Member(A)

ORAL JUDGMENT:

DATED: 26.11.93

(Per: M S Deshpande, Vice Chairman)

We have heard the applicant in person and Mr. A I Bhatkar, for Mr. M I Sethna, learned counsel for the respondents.

Shri Bhatkar states that pursuant to the order passed by this Tribunal in OA No. 706/87 decided on 27.6.91 the seniority of the applicant would be counted from the date of continuous appointment to the grade as has been directed. The applicant's grievance before us is that his immediate junior Mr. S. Radhakrishnan has however been promoted and posted at Dehu Road while he has been sent out. Shri Bhatkar states that Shri Radhakrishnan has been promoted and posted and hence unless Shri Radhakrishnan is removed, the applicant cannot be posted at Dehu Road and that Shri Radhakrishnan is not made a party.

In these circumstances we see no good reason

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why the applicant should refuse to join at the place named in the order of posting viz., CQA(A) Kirkee. The respondents are directed to consider whether the applicant could be posted at Dehu Road immediately upon a vacancy occurring at Dehu Road. With these directions the application is disposed of.



(M Y Priolkar)
Member(A)



(M.S. Deshpande)
Vice Chairman